

ITEM NO.7

COURT NO.11

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Civil) No(s). 2419/2019

M/S PLR PROJECTS PVT. LTD.

Petitioner(s)

VERSUS

MAHANADI COALFIELDS LIMITED & ORS.

Respondent(s)

(FOR ADMISSION and IA No.152015/2019-EX-PARTE STAY)

Date : 16-10-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Kavın Gulati, Sr. Adv.  
Mr. Sumeet Gadodiya, Adv.  
Mr. Kaushik Poddar, AOR  
Ms. Isha Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Learned senior counsel for the petitioner seeks to contend that the lawyers of the local Bar are not permitting the representation before the Chief Justice and even outside lawyers are not permitted to appear. The only exception is stated to be party appearing in person. He contends that it is a matter of legal representation.

Learned senior counsel also points out that on 15<sup>th</sup> October, 2019 a Suo Motu Contempt No.1854 of 2019 has been initiated.

We consider it appropriate to call for report from the Registrar of the High Court of Odisha what measures have been made to ensure access to the court of Chief Justice is available for advocates willing to appear.

List on 22<sup>nd</sup> October, 2019.

The Registry to inform the Registrar of the High Court today itself through e-mail.

(ANITA MALHOTRA)  
COURT MASTER

(ANITA RANI AHUJA)  
COURT MASTER